

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 1201/93.

Dt. of Decision: 21-1-94.

1. G. Pentaiah
2. Syed Ali Ahmed
3. Kantha Rao
4. P. Shankar

....Applicants

vs.

1. The Commandant,  
HQ Artillery Centre,  
Golconda, Hyderabad.
2. Area Accounts Officer (AAO),  
CDA (Controller of Defence Accounts),  
Sec'bad.

....Respondents

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Counsel for the Applicants : Shri K. Sudhakar Reddy

Counsel for the Respondents : Shri N. V. Raghava Reddy,  
Addl. CGSC

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CORAM:

THE HON'BLE JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

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...2.

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) X

All the four applicants in this O.A. are Equipment Repairers working in the office of the 1st respondent. They have filed this O.A. praying for a declaration to declare that they are entitled for the grant of revised scales of pay of Rs.210-260 and Rs.260-400 in terms of judgment dt. 21.6.1993 in O.A.No.521/93 with all consequential benefits.

2. While the posts in some of the trades in Defence Organisation were upgraded to the posts carrying the pay scale of Rs.260-400 with effect from 15.10.1984 the same benefit was not given to the employees in the category of Boot-makers, Tailors, Equipment Repairers and others. This Tribunal held in OAs. 443/88, 46/93, 270/93, 521/93 and 522/93 that there was discrimination in not upgrading the posts in the trades like Boot-makers, Tailors, Equipment Repairers and others and limiting it only to 11 trades. Directing the respondents to give notional pay to the applicants therein in the pay scale of Rs.260-400 with effect from 15.10.1984 by limiting the monetary benefits for one year prior to filing of the respective O.As.

3. In the result, the pay scale of Rs.260-400 has to be given to all the four applicants in this O.A. with effect from 15.10.1984 on notional basis. The monetary benefit has to be given to them from 17.9.1992 i.e. one

year prior to filing of this O.A. (This OA was presented on 17.9.1993).

4. The O.A. is ordered accordingly. No costs.

*M. S. R.*  
(R. Rangarajan)  
Member (Admn.)

*V. Neeladri Rao*  
(V. Neeladri Rao)  
Vice-Chairman

Dated 21 Jan., 1994.

*82/1/94*  
Deputy Registrar (S)

To

Grh.

Golconda, Hyderabad.

2. The Area Accounts Officer (AAO)  
CDA (Controller of Defence Accounts),  
Secunderabad.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT. Hyd.
4. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

*✓✓✓*

*Rangarajan 21/1/94*

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 21-1-1994

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 1201/93 in

T.A.No. (W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

